

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00735/2019

Dated Monday the 17th day of June Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K.S.Elango,
No. 66, 3rd Avenue,
D.A.E. Township,
Kalpakkam,
Kancheepuram 603102.

....Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Secretary,
Department of Atomic Energy (DAE),
Anushakti Bhavan,
C.S.M. Marg,
Mumbai 400001.

2.The Secretary,
Trombay Council/Trombay Scientific Committee (TC & TSC),
Bhabha Atomic Research Centre (BARC),
3rd Floor, Central Complex,
Trombay, Mumbai 400085.

3.The Administrative Officer,
General Service Organization (GSO),
Department of Atomic Energy (D.A.E),
Kalpakkam, Kancheepuram Dist 603102.

4.The Medical Superintendent & Reviewing Officer,
Reviewing Officer,
Department of Atomic Energy (DAE) Hospital,

Kalpakkam, Kancheepuram Dist. 603102.

5. The Assistant Personnel Officer (E),
Department of Atomic Energy (DAE),
Heavy Water Plant,
Manuguru,
Gautaminagar PO,
Aswapuram,
Bhadradri-Kothagudem Dist,
Telangana 507116.

6. The Director (P&A) &
Member Secretary, APAR Review Committee,
Indira Gandhi Centre for Atomic Research (IGCAR),
Kalpakkam, Kancheepuram 603102.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To direct the respondent to advance the promotion given to the applicant to the grade of Scientific Officer/B (SO/SB) with effect from the year 2006 instead of 01.08.2008 with all attendant benefits on considering the higher education acquired by him in the discipline of M.Sc (Bio Informatics) consequent to,

ii. direct the respondents to advance the promotion given to the grade of Scientific Officer-C (SO/C) also and other promotions, such as Scientific Officer-D & Scientific Officer-E to the applicant by taking into consideration of advancement of promotion from the year 2006 and

iii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. It is submitted that the applicant made a representation regarding his grievance on 03.04.2019 which is still pending for consideration. Accordingly, the applicant would be satisfied if the competent authority is directed to consider his representation within a time limit to be set by the Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A17 representation of the applicant dt.

03.04.2019 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

17.06.2019

SKSI